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यह राज्य सभा की प्रोसीडिंग्स है, 25 प्रगस्त 1954 की प्रोसीडिंग्स उसके ऊपर से मैं इस मसले को झापके सामने पेश कर रहा है भीर मेरी भापके सामने भर्ज है कि मेहरबानी करके यह पूरी जितनी भाज तक की कार्यवाही है उसको हटा दिया जाय भ्रौर इस मामले पर पुनविचार किया जाय । यह आपके अधिकार में है। जो प्रधिकार आपको दिया गया है उस ग्रधिकार के मातहत इस मसले को राज्य सभा के चेग्ररमैन के पास ग्राप को तरफ से पेश किया जाय । यह मेरा श्राप से इस समय निवेदन है।

Shri P. K. Deo: Mr. Speaker, Sir, you are the custodian of the privileges of this House and also the dignity of the House. Up till now we have established the convention that once a prima facie case of privilege is maintained by the Speaker the motion is put to the House. The only alternative left is to ask those members in favour to stand up and once 25 members stand up the matter is sent to the Privileges Committee for a fuller investigation and submitting its report back to the House. That is the procedure we have been following for all these 15 years. In this particular case we find that you have adcourse. Firstly. opted a different when a prima facie case has been established by you . . .

Mr. Speaker: I do not know anything. Not a scrap of paper was with me. I had nothing except the motion of Shri Ramamurti.

श्री अब लिमये : यही तो मेरा कहना है कि इन लोगों ने झापको बिल्कुल झंधेरे में रक्खाहै। यही तो हम कल से कह रहे थे।

Shri P. K. Deo: On'y when a prima facie case has been established the matter comes to the House. Then the only alternative left is to ask the members in favour to stand up and if 25 members stand up, declare that leave is granted to refer it to the Privileges Committee. This is a wrong procedure that has been adopted.

Mr. Speaker: Let us proceed now.

15.03 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF INDIAN INS-TITUTE OF TECHNOLOGY, NEW DELHI

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): On behalf of Dr. Triguna Sen,

I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1965-66, along with the Audit Report thereon under sub-section (4) of section 23 of the Insti-Technology Act, tutes of [Placed in Library. See No. LT-718/67].

INDIAN WIRELESS TELEGRAPHY (AMA-TEUR SERVICES) AMENDMENT RULES

Minister The of **Parliamentary** Affairs and Communications Ram Subhag Singh): Sir, on behalf of Shri I. K. Gujral,

I beg to lay on the Table a copy of the Indian Wireless Telegraphy (Amateur Service) Amendment Rules, 1967, published in Notification No. G.S.R. 883 in Gazette of India dated the 10th June, 1967, under subsection (5) of section 7 of the Indian Telegraphy Act, 1885. [Placed in Library. See No. LT-719/67].

INDUSTRIAL DISPUTES (CENTRAL AMENDMENT RULES, ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):

I beg to lay on the Table-

(1) A copy of the Industrial (Central) Amend-Disputes ment Rules, 1967, published in Notification No. G.S.R. 908 in Gazette of India dated the 10th June, 1967, under subsection (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT- 720/67].

[Shri L. N. Mishra]

- (2) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Provident
 Fund (Second Amendment)
 Scheme, 1967, published in
 Notification No. G.S.R.
 859 in Gazette of India
 dated the 3rd June, 1967.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1967, published in Notification No. G.S.R. 860 in Gazette of India dated the 3rd June, 1967.
- (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1967 published in Notification No. G.S.R. 861 in Gazette of India dated the 3rd June, 1967.
- (iv) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1967, published in Notification No. G.S.R. 862 in Gazette of India dated the 3rd June, 1967.
- (v) The Coal Mines Provident Fund (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 863 in Gazette of India dated the 3rd June, 1967.
- (vi) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 864 in Gazette of India dated the 3rd June, 1967.
- (vii) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 865 in Gazette of

India dated the 3rd June, 1967.

- (viii) The Neyveli Coal Mines
 Provident Fund (Third
 Amendment) Scheme, 1967,
 published in Notification
 No. G.S.R. 866 in Gazeste
 of India dated the 3rd
 June, 1967. [Placed in Library. See No. LT-721/67].
- (3) A copy of Government Resolution No. WB-12 (2) 67 dated the 29th April, 1967, announcing acceptance of the recommendations made by the Central Wage Board for Heavy Chemicals and Fertilizers Industry, for the grant of interim relief. [Placed in Library. See No. LT-722/67].

REPORT OF THE COMMITTEE TO STUDY
THE QUESTION OF LEGISLATION OF
ABORTION

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): I beg to lay on the Table a copy of the Report of the Committee to study the question of Legislation of Abortion. [Placed in Library. See No. LT-723/67].

15.09 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTY REPORT

श्री: हरवयाल देवगुण : ग्रन्यक्ष महोदय, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति का पांचवां प्रतिवेदन पैशे करता हुं।